

PROF. MADHU DANAVATE
(Rajapur): There is a Privilege issue which I have raised.

MR. SPEAKER: I will tell you.

SHRI HARIKESH BAHADUR
(Gorakhpur): Sir, this is a very dangerous letter and it is clearly written that they will definitely kill Shahi Imam, Atal Bihari Vajpayee, Chaudhuri Saheb, Jagjivan Ram, Mr. Bahuguna, Mr. Chandrashekhar and so on. If was an anonymous letter addressed to Shahi Imam of Jama Masjid.

MR. SPEAKER: You can hand it over.

(Interruptions)**

MR. SPEAKER: Nothing will go on record.

Order please. Now, Papers to be laid on the Table.

12.02 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO):

PASSPORTS (AMENDMENT) RULES, 1980

I beg to lay on the Table a copy of the Passports (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 246(E) in Gazette of India dated the 3rd May, 1980, under sub-section (3) of section 24 of the Pass-

ports Act, 1967. [Placed in Library, See No. LT-828/80]

MOTOR VEHICLE: (NATIONAL PERMITS) AMENDMENT RULES, 1980, REVIEW AND ANNUAL REPORT OF SHIPPING CORPORATION OF INDIA LTD., BOMBAY (FOR 1978-79.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): On behalf of Shri A. P. Sharma, I beg to lay on the Table:—

(1) A copy of the Motor Vehicles (National Permits) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. GSR 336 in Gazette of India dated the 22nd March, 1980, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-829/80]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-830/80]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN IN LOK SABHA.

SHRI BHISHMA NARAIN SINGH: I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by

**Not recorded.

the Government on various assurances, promises and undertakings given

- (1) Statement No. XX
- (2) Statement No. XV
- (3) Statement No. XVIII
- (4) Statement No. XII
- (5) Statement No. X
- (6) Statement No. XIII
- (7) Statement No. IV
- (8) Statement No. II
- (9) Statement No. I

[Placed in Library. See No. LT-831|80]

NOTIFICATIONS Re. FOOD ADULTERATION (2ND & 3RD AMDTS.) RULES, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(1) The Prevention of Food Adulteration (Second Amendment) Rules, 1980, published in Notification No. GSR. 243 in Gazette of India dated the 1st March, 1980. [Placed in Library. See No. LT-832|80]

(2) The Prevention of Food Adulteration (Third Amendment) Rules, 1980, published in Notification No. GSR. 244 Gazette of India dated the 1st March, 1980. ([Placed in Library. See No. LT-833|80]

RAILWAYS (WAREHOUSING AND WHARFAGE) 2ND AMDT., RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): I beg to lay on the Table a copy of the Railways (Warehousing and Wharfage) Second Amendment) Rules,

by the Ministers during various sessions of Lok Sabha:—

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| Second Session, 1977 | } | Sixth Lok Sabha. |
| Third Session, 1977 | | |
| Fourth Session, 1978 | | |
| Fifth Session, 1978 | | |
| Sixth Session, 1978 | | |
| Seventh Session, 1979 | | |
| Eighth Session, 1979 | | |
| First Session 1980 | | |
| Second Session, 1980. | | |

1979 (Hindi and English versions) published in Notification No. S.O. 302(E) in Gazette of India dated the 8th May, 1980 issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-834/80.]

REPORTS OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1978-79 IN RESPECT OF UNION GOVT. (CIVIL) & UNION GOVT. (POSTS AND TELEGRAPH) AND APPROPRIATION ACCOUNTS IN RESPECT THEREOF

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): On behalf of Shri Maganbhai Banot, I beg to lay on the Table:

(1) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1978-79 Union Government (Civil).

(ii) Report of the Comptroller and Auditor General of India for the year 1978-79 Union Government (Posts and Telegraphs). [Placed in Library. See No. LT-835/80.]

(2) A copy of Union Government Appropriation Accounts (Civil) for the year 1978-79 (Hindi and English versions).

(3) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1978-79 (Hindi and English versions).

[Placed in Library. See No. LT-836/80]

12.04 hrs.

RE. QUESTION OF PRIVILEGE
ETC.

PROF. MADHU DANDAVATE (Rajapur): I have to make one submission. According to the Speaker's direction, the Privilege Motion gets priority over papers laid by Ministers.

MR. SPEAKER: We have already informed you. We have sent information to you.

PROF. MADHU DANDAVATE: What is the information?

MR. SPEAKER: You will get it.

PROF. MADHU DANDAVATE: You say, it is rejected?

MR. SPEAKER: I have not admitted it.

PROF. MADHU DANDAVATE: You have not admitted or you have rejected?

MR. SPEAKER: Same thing. I withheld my consent, Professor. I will tell you the reason why I did so.

Now, we go to Motion for Election to Committee.

PROF. MADHU DANDAVATE: There is a convention in the House. If you want to reject a Privilege Motion....

MR. SPEAKER: I have gone through that, Professor.

PROF. MADHU DANDAVATE: Sir, I would like to quote the precedent.

MR. SPEAKER: Order please. You please come and you can discuss it with me. You are welcome, Professor.

PROF. MADHU DANDAVATE: It is connected with....

MR. SPEAKER: I go by rules and regulations.

PROF. MADHU DANDAVATE: The Press report clearly mentioned....

MR. SPEAKER: We will discuss it.

PROF. MADHU DANDAVATE: You please give an assurance that it will be examined.

MR. SPEAKER: I will discuss it with you. That is all.

श्री मनोराम बागड़ी (हिसार) : मैं सरकार से यह जानना चाहता हूँ कि आप हमें हिदायत दें, इस सदन के किसी माननीय सदस्य की हन्या के बारे में अगर कोई पत्र मिले —

MR. SPEAKER: You send it to me. We will have a look at it.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) अध्यक्ष महोदय, मुझे चिन्ता यह है कि उम में मेरी भी नाम है।

अध्यक्ष महोदय चिन्ता न कीजिये । ऊपरवाले पर भरोसा रखिये ।

श्री मनोराम बागड़ी आप की नोटिस में आने के बाद अगर कोई एक्शन हो जाय और आप कुछ न करे....

अध्यक्ष महोदय* आज ही करता हूँ ।

SHRI SAMAR MUKHERJEE (Howrah): Mr. Speaker, Sir, I seek your permission to raise the question of admitting a calling attention motion today on Tripura. Yesterday, from the previous decision to which you referred here, we got the impression that there would be a full-scale debate later on. Today, however, we find that you have admitted this calling attention.

MR. SPEAKER: I announced it and with the consent of the House I did it.

SHRI SAMAR MUKHERJEE: We had an impression that there would be a full scale discussion....